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Title: Need to review and amend the Prevention of Cruelty to Animals (Regulation of Livestock Markets) Rules, 2017.

SHRI VINCENT H. PALA (SHILLONG): The Prevention of Cruelty to Animals (Regulation of Livestock Markets) Rules, 2017 is ultra vires of the Prevention of Cruelty to Animals Act, 1960 in as much as the new Rules are in excess of the delegated legislative powers, expanding definition of the Act, introducing new provisions without sanction of Parliament etc. and have also been made without the consultation and consent of various State Governments much against the principles of "Cooperative Federalism". I, therefore, urge upon the Government to immediately suspend the Rules and place them *suo motu* before both Houses of Parliament for modifications and approval. Until that time, these Rules may be made inapplicable although temporarily to the States in the North East where cattle is staple both for food and for daily economy and also especially respecting the customary practices of the tribals of the North Eastern States.